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OA/268/88

CORAM : HON'BLE MR. P. H. TRIVEDI : VICE CHAIRMAN

29-04-1988

Heard learned advocates Mr. P. H. Pathak and Mr. N. S. Shevde for the applicant and the respondents respectively. Learned advocate for the petitioners states that the petitioners were sent on duty from ~~Bhuj~~ Jakhwada to Bhuj. They were not moved to Bhuj. They were continued at Jakhwada. In the light of that statement there is no cause. No impediments be placed in the way of the petitioner for continuing at Jakhwada. Therefore cause does not survive. With this order the case is disposed of.

P. H. Trivedi
(P. H. TRIVEDI)
VICE CHAIRMAN

Shah/-